

Malikpur, Samaspur Khalsa and Qazipur villages in the High Court challenging these allotments. The judgement in these has now been announced and the allotments have been upheld. But the High Court has also cast a duty upon the Administration to see that the allottee satisfy the conditions of allotment. These who do not satisfy the conditions of allotment are to be excluded and those who do, are to be conferred Bhoomidhari rights under the Delhi Land Reforms Act.

Investment by M. R. T. P. Companies in the areas reserved for Public Sector and Small Scale Industries

8931. SHRI MOHAMMAD ASRAR AHMAD :
SHRIMATI GEETA MUKHERJEE :
SHRI M. RAMGOPAL REDDY :
SHRI NAWAL KISHORE SHARMA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether his attention has been drawn to reports that while the Monopolies and Restrictive Trade Practices Commission is at work in the country, Government are thinking of a policy change to allow large industrial units to make fresh investments in such areas which were hitherto reserved for public sector and small units; and

(b) if so, the reasons for such a decision ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DAIT TIWARI) :
(a) and (b). No proposal to bring about changes in the existing industrial policy is presently under consideration. However to boost the

production, a comprehensive incentive package is being worked out. The measures under contemplation relate to removal of production constraints, re-definition of production priorities and encouragement of structurally inter-related production.

Cases of U.P. Pending for Investigation by CBI

8932. SHRI MOHAMMAD ASRAR AHMAD : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of U.P. pending for investigation with the Central Bureau of Investigation as on 31 March, 1982; and

(b) the action taken or proposed to be taken in each case ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) :
(a) 97 cases.

(b) Action is possible only after the investigations are completed.

Decentralisation of Police Force in Delhi

8933. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the correct answer to improving the deteriorating law and order situation in Delhi lies in decentralisation of the police force besides creating a common police cadre upto the rank of Inspectors of Police of the Union Territories of India ;

(b) if so, the reaction of Government thereto, and

(c) the action taken with details thereof ?